



2026:AHC-LKO:3398

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 15 of 2026

Saktu

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue
Deptt. Lko. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s) : Pawan Kumar Yadav,
Prabhakar Nath Mishra
Counsel for Respondent(s) : C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Shri Pawan Kumar Yadav, the learned counsel for the petitioner and Shri Vikas Rai, the learned Standing Counsel for the State.
2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction for removal of encroachment made on public land in furtherance of an orders dated 28.02.2025 and 25.06.2025 copies whereof have been filed as Annexure No.1 and 2 to the writ petition.
3. On the basis of written instructions provided by Tehsildar, Mihinpurawa (Motipur), Bahraich, the learned Standing Counsel has informed the Court that in compliance of the orders passed under Section 67 of the U.P. Revenue Code, 2006, the encroachers have removed the encroachment and presently, there is no encroachment.
4. Although, the learned counsel has disputed the correctness of the instructions, no document has been annexed with the writ petition to establish that the land still continues to be encroached even after passing of the order under Section .
5. Accordingly, there is no good ground for this Court to

disbelieve the statement made in the written instructions that the encroachers have removed the encroachment.

6. In these circumstances, this Court finds no good ground to entertain this writ petition, which is **dismissed** at the admission stage.

January 16, 2026

-Amit K-

(Subhash Vidyarthi,J.)